

Ram Sewak Yadav and Mr. Janeshwar Misra belong to the SSP. From SSP, Mr. Limaye has already spoken; Mr. Rabi Ray has also spoken. I cannot allow any more. If Mr. Yadav also wants to speak, where do we land? How do we dispose of the business?

श्री जनेश्वर मिश्र (फूलपुर) : मैं तो इस में मुल्जिम हूँ। मुझ को इजाजत देनी चाहिये।

MR. DEPUTY-SPEAKER : No, no. I request the hon. Member to co-operate.

Mr. Jyotirmoy Basu.

SHRI JYOTIRMOY BASU : With the consent of the Speaker, I make a reference to the following.....

MR. DEPUTY-SPEAKER : The hon. Member is raising something different. I thought he wanted to speak on this.

SHRI JYOTIRMOY BASU : I wanted to.....

MR. DEPUTY-SPEAKER : That would be done at the appropriate time.

श्री रवि राय : श्री चव्हाण की पुलिस ने उन्हें मारा है।

DR. RAM SUBHAG SINGH (Buxar) : The practice of sending information to the Speaker in regard to arrest or curtailment of the right of members arose from the fact that there should not be any reckless or intentional arrest or any curb on the freedom of the members. As he has pointed out, certain processions are allowed to come upto the gate of the Parliament House whereas some others are prevented. Here Mr. Misra had been beaten and he was showing his finger to every one. There should be a uniform practice. One procession during this session was allowed to come here whereas four or five members were arrested the day before yesterday. This is not the correct practice.

MR. DEPUTY-SPEAKER : Please bear with me for a minute. Kindly listen to me for a minute. I am not disputing anything that the Members have submitted. I have said all these as submissions. It is for the House to discuss and decide.

SOME HON. MEMBERS : When ?

MR. DEPUTY-SPEAKER : It is upto the House to decide.

SHRI MADHU LIMAYE : This is the proper time.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : On a point of order, Sir.

MR. DEPUTY-SPEAKER : There is no point of order when I am speaking. My only submission is that I have informed the House what the Judicial Magistrate has intimated. If the House wants to have a discussion about it, it can only be at the appropriate time and not now.

SEVERAL HON. MEMBERS rose. (*Interruptions*).

SHRI MADHU LIMAYE : I have a point of order under Rule 225.

MR. DEPUTY-SPEAKER : Papers to be laid.

13-41 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION AND PAPERS UNDER COMPANIES ACT, 1956

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHU NATHA REDDY) : On behalf of SHRI F. A. AHMED, I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 2707 published in Gazette of India dated the 6th December, 1969 declaring M/s. Bangalore Cantonment Rama Vilas Nidhi Ltd. to be a 'Nidhi' under sub-section (3) of section 620A of the Companies Act, 1956. [*Placed in Library See No. LT-2474/69.*]
- (2) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Cement Corporation of India Limited, New Delhi for the year 1968-69.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi for the year 1968-69 along with the Audited Accounts and

[Shri Raghunatha Reddy]

the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2475/69.]

CERTIFIED ACCOUNTS OF THE INDIAN INSTITUTE OF TECHNOLOGY, KHARAGPUR

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO) : I beg to lay on the Table—

(i) A copy of the Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1967-68 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement showing reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-2476/69.]

CORRECTION OF ANSWER TO USQ No. 1585, DATED 31-7-69 AND CINEMATOGRAPH (CENSORSHIP) FIFTH AMENDMENT RULES, 1969

THE MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA) : I beg to lay on the Table—

(1) A statement correcting the answer given on the 31st July, 1969 to Unstarred Question No. 1585 by Shri Sheo Narain regarding film directed by a producer of T.V. Centre. [Placed in Library. See No. LT-2477/69.]

(2) A copy of the Cinematograph (Censorship) Fifth Amendment Rules, 1969 (Hindi and English versions) published in Notification No. G.S.R. 2536 in Gazette of India dated the 1st November, 1969, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT-2478/69.]

REPORTS ON GANGES WATER POLLUTION AND ON LOCATING OF AN ADDITIONAL REFINERY IN ASSAM

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table—

(1) A copy of the Report of the Commission of Inquiry on Ganges Water Pollution. [Placed in Library. See No. LT-2479/69.]

(2) A copy of the Report of the Experts' Committee constituted by the Government of India to study and report on the Techno-Economic feasibility of locating additional refining capacity in Assam. [Placed in Library. See No. LT-2480/69.]

ANNUAL REPORT ETC. OF HINDUSTAN STEEL LTD., RANCHI

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Hindustan Steel Limited, Ranchi, for the year 1968-69.

(ii) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2481/69.]

STATEMENTS SHOWING ACTION TAKEN ON ASSURANCES, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : On behalf of SHRI K. RAGHURAMAIAH, I beg to lay on the Table following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :—

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| (i) Supplementary Statement No. II. | Eighth Session,
1969. |
| (ii) Supplementary Statement No. XII. | Seventh Session,
1969. |
| (iii) Supplementary Statement No. VIII. | Sixth Session,
1968. |